



**Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Jammu.**

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No: -LD(Notary)2017/A.R


Dated: - 08.03.2018.

**Circular**

As per the provisions given under the Notaries Act,1952 and the Notaries Rules,1956 every Notary has to file annual returns as per proforma prescribed in the rules.

It has been observed that most of the Notary Public do not submit their annual returns on time.

It is, therefore, enjoined upon all the Notaries Public to submit their annual returns before 28<sup>th</sup> February every year to the Secretary to Government, Department of Law, Justice and PA failing which necessary action under rules shall follow.

  
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(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer

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1. Director Information, J&K, Jammu with the request to give wide publicity to the circular in leading dailies of the State.
2. Pvt Secretary to Hon'ble Minister for Law and Justice.
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